

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).12775/2026

[Arising out of impugned final judgment and order dated 31-03-2026 in WPA(P) No.141/2026 passed by the High Court at Calcutta]

ARKA KUMAR NAG

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ORS.

Respondent(s)

IA No. 106230/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Date : 16-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) : Mr. Kalyan Bandhopadhyay, Sr. Adv.
Mr. Abhisek Mohanty, Adv.
Mr. Rahul Kumar Singh, Adv.
Mr. Vivek Singh, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Though the petitioner has raised some substantial questions of law, which might require consideration, however, keeping in view the election schedule in the State, we are not inclined to entertain the special leave petition.
2. The Special Leave Petition is, accordingly, dismissed.
3. However, the question of law is kept open.
4. All pending applications, if any, also stand disposed of.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR